

(SHRI RAM PUJAN PATEL): (a) Two sugar mills in Bihar are lying closed so far.

(b) The sugar factories have remained closed for various reasons as inadequate cane availability, size, age and condition of plant and machinery, technical and managerial competence, etc.

(c) Since these factories have remained closed for a long time, it is not possible to assess the number of employees rendered jobless.

(d) As on 31.7.1990, 10 applications for setting up new sugar mills in Bihar State have been received. Details of location are given at the statement below. These applications will be considered by the Government in the light of the licensing policy guidelines announced recently.

STATEMENT

Names and Location of Proposed New Sugar Factories to be set up in Bihar (As on 31.7.1990)

BIHAR

1. Government of Bihar Sugar Cane Department
Pirp-aiti, Tal. Pirpaiti,
Distt. Bhagalpur.
2. Government of Bihar Sugar Cane Department
Jamui, Tal. Jamui, distt. Monghyr.
3. M/s. Radhakrishna Export Industries Ltd.,
Proposed At Dhanaha, Teh./Tal/
Dhanaha,
Distt. West Champaran.
4. M/s. Spencer & Company Ltd.,
At Dhanaha, Distt. West Champaran.
5. M/s. Harrisons Malayalam Ltd.,
At East Champaran.
6. M/s. Win Medicare Limeteel

At Sitalpur, Tehsil Chapra,
Distt. Saran.

7. M/s. Bihar Cooperative Sugar Factory
Federation Ltd., At —Sapaul,
Distt. Saharsa.
8. M/s. Bihar Cooperative Sugar Factories
Federation Ltd., At —Shitalpur,
Distt. Saran (Chapra).
9. M/s. Bihar Cooperative Sugar Factories
Federation Ltd., At —Amarpur,
Distt. Bhagalpur.
10. M/s. Bihar Cooperative Sugar Factories
Federation Ltd., At —Dhanaha
Distt. West Champaran.

[English]

Vegetable and Grain Processing in Pepsi Foods

2124. SHRIRAMASHRAY PRASAD SINGH:
PROF. MALINI BHATTACHARYA:
SHRIMATI SUBHASHINI ALI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the quantity of tomatoes and other fruits processed by the Pepsi Food Project in Zahara plant so far; and

(b) the quantity of potatoes and corn processed in the potato and grain processing plant at Channo so far?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). M/s. Pepsi Food Private Limited have been granted a Letter of Intent for the manufacture of Processed potato/grain foods

for an annual capacity of 8000 MTs and Processed fruit/vegetable products for an annual capacity of 12000 MTs. Details of the raw materials used from time to time in the manufacture of the above mentioned items relates to the day-to-day functioning of the Company and the information is not maintained by Government.

Items Classed as Essential Commodities

2125. SHRI SUDAM DESHMUKH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to include more items in the definition of essential commodities;

(b) the commodities presently included and proposed to be included in the definition of essential commodities;

(c) the cost of production of the commodities covered in the essential commodities; and

(d) whether Government propose to publish the cost of production of essential commodities on packages/packets with a view to check the profiteering in these items?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). New items are included in the list of essential commodities as and when circumstances warrant such inclusion. A list of Commodities declared as essential is given in the statement below.

(c) Cost of production of these commodities is not maintained by the Department.

(d) Under the provisions of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, it is compulsory to stamp on each bag/package of packaged commodities the following information:—

- i) Name of the commodity;
- ii) Name and address of the manufacturer/packer;
- iii) Month and year of manufacturing/packing
- iv) Net quantity;
- v) Sale price.

However, declaration of cost of production on such bags/packages is outside the scope of the above Rules.

STATEMENT

List of Commodities Declared Essential Under the Essential Commodities Act, 1955

Declared Under Clause (a) of Section 2 of the Act:

1. Cattle Fodder, including oilcakes and other concentrates.
2. Coal, including coke and other derivatives.
3. Component parts and accessories of automobiles.
4. Cotton and wollen textiles.
5. Drugs.
6. Foodstuffs, including edible oilseeds and oils.
7. Iron and Steel, including manufactured products of Iron & Steel.
8. Paper, including newsprint, paperboard and straw board.